

SPECIAL BENCH

ITEM NO.192

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.38/ALD/2024

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	WORLDWIDE HOLDINGS LIMITED V/S RAAMA PAPER MILLS LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Aditi Sharma, Adv.

: *For the Financial Creditor*

Sh. Ravi Data with Sh. Karan Mehta, Adv. : *For the Corporate Debtor*

ORDER

Ld. Counsel representing the Financial Creditor is present through VC.

- 1.** The present petition has been filed U/s7 of the Code. By virtue of an order dated 07.06.2024 passed by this Adjudicating Authority in CP (IB) No.37/ALD/2024, the CIRP against the same very Corporate Debtor namely Raama Paper Mills Limited, has already been initiated.
- 2.** In view of this, the present matter has become infructuous.
- 3.** The Financial Creditor, however would be at liberty to file its claim before the IRP/ RP as the case may be, in accordance with law. It is also made clear that in any eventuality, if the CIRP initiated in CP (IB) No.37/ALD/2024 does not continue, or does not survive any longer, the present Financial Creditor would be at liberty to revive this petition.
- 4.** With the liberty granted as stated above, the present CP (IB) No.38/ALD/2024 is dismissed as having become infructuous.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

Avaneesh Kumar Singh
(Stenographer)